

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

OA No 33 OF 2023

IN THE MATTER OF:

NUKATATI RAJASEKHAR & ANR

..... Applicant

Vs

UNION OF INDIA & ORS

.... Respondents

REPORT FILED BY THE 6th RESPONDENT COLLECTOR

DATE - 15.02.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

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REPORT OF COLLECTOR IN THE MATTER OF O.A. NO. 33 OF 2023(SZ)
BEFORE THE HON'BLE NGT, CHENNAI FILED BY SRI NUKATATI
RAJASEKHAR & SRI MARRI PUSHPARAJ, KOTILINGALAPETA,
RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT.

It is submitted that, the Hon'ble National Green Tribunal, Southern Zone, Chennai has issued interim orders in Original Application No.33 of 2023 (SZ) filed by Sri Nukatati Raja Sekhar and another before the Hon'ble National Green Tribunal, pertaining to the leases of Turupulanka sand shoals of Godavari river, duly directing the District Collector, East Godavari to file report on why the lease has not been renewed for all these years i.e., more than 25 years, but collecting the lease amount.

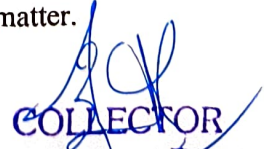
The Hon'ble NGT issued the following directions on 11.12.2024:

"2. Let the learned counsel appearing for the District Collector - East Godavari District get appropriate instructions as to why the lease has not been renewed for all these years i.e. more than 25 years, but collecting the lease amount. Let the report be filed before the date of next hearing."

Brief facts of the case:

In this connection it is submitted that, initially, the Lanka lands were allotted for lease in favour of M/s. Andhra Paper Limited, Rajamahendravaram vide G.Os for ten years as mentioned below:


- Initially, G.O.Ms.No.1244, Revenue (O) Dept., dt.29.12.1969 had been issued allotting the Lanka land of an extent of Ac.488.53cts on lease basis in favour of AP Paper Mills, Rajahmundry for a period of 10 years.
- Further, vide G.O.Ms.No.410, Revenue (B) Dept., dt.28.02.1983, renewal of lease orders of an extent of Ac.488.53cts were issued while granting for additional land of an extent of Ac.124.18cts in Lanka land and sand shoals in favour of A.P Paper Mills Ltd., Rajahmundry for a further period of 10 years.
- In the year, 1992, renewal of lease orders were issued vide G.O.Ms.No.810, Revenue (Assignment. I) Department, dated 04.08.1992 of an extent of Ac.612.71cts, for a period of 10 years w.e.f. 01-07-1989 or till the completion of the dedicated drain, whichever is earlier.
- No further renewal orders were issued in the matter.


COLLECTOR
 East Godavari District
 RAJAMAHENDRAVARAM

It is submitted that, the present East Godavari District is newly formed one, during the bifurcation in the month of April 2022. After the formation of the new District, considering the representations made by M/s. Andhra Paper Limited, Rajamahendravaram, the Revenue Divisional Officer, Rajamahendravaram was instructed to submit a report of lanka lands. Accordingly, the Revenue Divisional Officer, Rajamahendravaram has submitted report.

A detailed factual report was submitted to the Government through the Chief Commissioner of Land Administration, Andhra Pradesh., vide this office ref.no.Lands-2/466334/2023, dt.29.11.2024 regarding the issue of renewal of lease of lanka lands to M/s A.P Paper Limited, Rajamahendravaram and orders are awaited. An extent of Ac.229.52cts is already under utilization of M/s. Andhra Paper Limited, Rajamahendravaram without renewal of lease. However, the Government may take a decision in the matter basing on merits of the case as it is lanka land. It is further submitted that Hon'ble National Green Tribunal has issued directions to the industry to submit proposal for Zero Liquid Discharge which means industry has to establish alternative to manage their waste water.

It is submitted, the Hon'ble Tribunal may kindly close the petition duly considering the above facts.


COLLECTOR
East Godvari District
District Collector
RAJAMAHENDRAVARAM
East Godavari,
Rajamahendravaram